

BOMBAY EXTENSION OF LAWS TO NON SCHEDULED (PARTIALLY EXCLUDED) AREAS ACT, 1954

68 of 1954

[15th November, 1954]

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BOMBAY EXTENSION OF LAWS TO NON SCHEDULED (PARTIALLY EXCLUDED) AREAS ACT, 1954

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An Act to extend certain Acts to the former partially excluded areas in the State of Bombay. WHEREAS it is expedient to extend certain Acts to certain areas in the State of Bombay which were declared to be partially excluded areas under section 91 of the Government of India Act, 1935, but which have not been declared to be the Scheduled Areas under the Constitution of India; It is hereby enacted in the Fifth Year of the Republic of India as follows

1. Short title :-

This Act may be called the Bombay Extension of Laws to Non-Scheduled (partially excluded) Areas Act, 1954.

2. Extension of Laws to certain areas :-

(1) All the Acts specified in the First Schedule and so much of the Acts specified in the Second Schedule as relates to matters with respect to which State Legislature has power to make laws are hereby extended to, and shall be in force in, the areas specified in the Fourth Schedule (hereinafter referred to as the said areas)

(2) So much of the amendments made in the principal Acts specified in column 1 of the Third Schedule by the Acts specified in column 2 thereof as relates to matters with respect to which State Legislature has power to make laws shall be deemed to have been made in the said principal Acts with effect from the date on which the Act comes into force and on and from the said date the principal Acts as so amended shall have effect in the said areas.

(3) All appointments, delegations, rules, regulations, bye-laws, notifications, orders, schemes and forms made or issued or deemed to have been made or issued under the said Acts and in force shall be deemed to extend to, and be in force in, the said areas until repealed, modified or revised by any competent authority.

<u>3.</u> Commencment of Acts in areas specified in Fourth Schedule :-

Notwithstanding anything in the said Acts appointing the date for commencement, the said Acts shall come into force in the said areas on the date on which the Act comes into force.

SCHEDULE 1 SCHEDULE

FIRST SCHEDULE

Part 1.

The Bombay Probation of Offenders Act, 1938(Bom.XIX of 1938) The Bombay Cotton Control Act, 1942 (Bom. XXX of 1942) The Bombay Electricity (Special Powers) Act, 1946 (Bom. XX of 1946) The Bombay Cotton (Statistics) Act, 1946 (Bom. XXVII of 1946)

The Bombay Agricultural Pests and Diseases Act, 1947 (Bom. XLIII of 1947)

The Poona University Act, 1948 (Bom. XX of 1948)

The Bombay Secondary School Certificate Examination Act, 1948 (Bom. XLIX of 1948)

The Bombay Housing Board Act, 1948 (Bom. LXIX of 1948) The Bombay Sugarcane Case Act, 1948 (Bom. LXXXII of 1948)

Part II.

The Bombay Local Boards (Amendment) Act, 1938 (Bom. I of 1938) The Bombay Local Boards (Amendment) Act, 1938 (Bom. XXIII of 1938)

The Transfer of Property and the Indian Registration (Bombay Amendment Act, 1939 (Bom. XIV of 1939)

The Bombay District Municipal and Municipal Boroughs (Amendment)Act, 1945 (Bom. XXII of 1945)

The Bombay Town Planning (Amendment) Act, 1946 (Bom.XIV of 1946)

The Bombay Village Panchayats (Amendment) Act, 1946 (Bom. XXIV of 1946)

The Bombay Town Planning (Amendment) Act, 1947 (Bom.XXIII of 1947)

The Court-fees (Bombay Amendment) Act, 1946 (Bom. XXIV of 1947)

The Local Authorities Loans (Bombay Amendment) (Repeal and Re-enactment) Act, 1947 (Bom. L of 1947)

The Bombay Village Panchayats (Amendment) Act, 1947 (Bom.LX of 1947)

The Bombay Cotton Control (Repeal and Re-enactment) Act, 1947 (Bom. LXIII of 1947)

The Bombay Land Revenue Code (Amendment) Act, 1948 (Bom. XXXV of 1948)

The Bombay Borstal Schools (Amendment) Act, 1948 (Bom. XXXIX of 1948)

The Indian Forest (Bombay Amendment) Act, 1948 (Bom. LXII of 1948)

The Bombay Village Panchayats (Amendment) Act, 1949 (Bom. IV of 1949)

The Agriculturists' Loans and the Bombay Non-Agriculturists' Loans (Amendment) Act, 1949 (Bom. VI of 1949)

The Bombay Shops and Establishments (Amendment) Act, 1949 (Bom. XVII of 1949)

The Court-fees (Bombay Amendment) Act, 1949 (Bom. XXXIV of 1949) The Bombay Repealing and Amending Act, 1949 (Bom. LIII of 1949)

SCHEDULE 2 SCHEDULE

SECOND SCHEDULE

The Employment of Children Act, 1938 (XXVI of 1938)

The Dock Workers (Regulation of Employment) Act, 1948 (IX of 1948)

The Electricity (Supply) Act, 1948 (LIV of 1948)

The Factories Act, 1948 (LXIII of 1948).

SCHEDULE 3 SCHEDULE

THIRD SCHEDULE		
Principal Acts	Amending Acts	
1	2	
The Indian Boilers Act, 1923 (V of 1923).	The Indian Boilers (Amendment) Act, 1937 (XI of 1937). The Indian Boilers (Amendment) Act, 1942 (V of 1942).	
	The Indian Boilers (Amendment) Act, 1943 (XVII of 1943) The Indian Boilers (Amendment) Act, 1947 (XXXIV of 1947).	

The Workmen's , Compensation Act, 1923 (VIII of 1923)	The Workmen's Compensation (Amendment) Act,1937 (VII of 1937)
	The Workmen's Compensation (Amendment) Act, 1938 (IX of 1938).
	The Workmen's Compensation (Amendment) Act, 1939 (XIII of 1939).
	The Workmen's Compensation (Amendment) Act, 1939, (XLIIofl939).
	The Workmen's Compensation (Amendment) Act, 1942 (I of 1942). The Workmen's Compensation (Amendment) Act, 1946 (I of 1946).
The Dangerous Drugs Act, 1930 (II of 1930).	The Dangerous Drugs (Amendment) Act, 1938 (III of 1938)
The Payment of Wages Act, 1936 (IV of 1936)	The Payment of Wages (Amendment) Act, 1937 (XXII of 1937)
The Essential Supplies (Temporary Powers) Act, 1946 (XXIV of 1946)	The Essential Supplies (Temporary Powers) Amendment Act, 1949 (XIX of 1949)
	The Essential Supplies (Temporary Powers) Second Amendment Act, 1949 (XLIX of 1949)

SCHEDULE 4 SCHEDULE

FOURTH SCHEDULE

AREAS

- The Shahada, Nandurbar and Taloda Talukas in the West Khandesh District,
- The Dohad Taluka and Jhalod Mahal of the Panch Mahals District